

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 100/TT/2015

Subject : Truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for Combined Assets of transmission system associated with North West Corridor Strengthening Scheme in both Western and Northern region consisting of Asset-I: 765 kV S/C Gwalior-Agra transmission line Circuit-II along with 400 kV bays at Agra-Gwalior S/S and Asset-II: 400 kV D/C Zerda-Kankroli line along with associated bays

Date of Hearing : 20.1.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Ltd. & 16 others

Parties present : Shri M.M. Mondal, PGCIL
Shri S.K Venkatesan, PGCIL
Smt.Sangeeta Edwards, PGCIL
Shri S.C. Taneja, PGCIL
Shri Jasbir Singh, PGCIL
Shri S.S. Raju, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Anshul Garg, PGCIL
Shri Y.K Sehgal, PGCIL
Shri Nitish Kumar, PGCIL
Shri G.C. Dhal, PGCIL
Shri Amit Yadav, PGCIL
Shri G.C. Dhal, PGCIL
Shri Vinod Kumar Yadav, Advocate, Rajasthan Discoms



Record of Proceedings

1. The representative of the petitioner submitted that:-
 - a) The instant petition has been filed for determination of trueing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for Combined Assets of Transmission System associated with North West Corridor Strengthening Scheme in both Western and Northern region consisting of 765 kV S/C Gwalior-Agra transmission line Circuit-II along with 400 kV bays at Agra-Gwalior Sub-station and 400 kV D/C Zerda-Kankroli line along with associated bays.
 - b) The Asset-I and Asset-II were commissioned on 1.4.2009 and 1.5.2009 respectively. The admitted capital cost as on 31.3.2009 is ₹18740.14 lakh and 28046.58 lakh for Asset-I and Asset-II respectively as admitted in the order dated 20.1.2011 in Petition No. 174/2010.
 - c) The petitioner has sought approval of actual additional capital expenditure of ₹1386.28 lakh for Asset-I and ₹1090.14 lakh for Asset-II during the 2009-14 tariff period. The petitioner has not claimed any additional capital expenditure during 2014-19 for Asset-I. For Asset-II, the petitioner has claimed ₹111.64 lakh for 2014-19 tariff period.
 - d) The total additional capital expenditure claimed is ₹2588.06 lakh and is within the total approved additional capital expenditure of ₹2704.69 lakh. The petitioner has submitted that the Revised Cost Estimate for the total estimated completion cost is under approval and shall be submitted shortly.
 - e) The petitioner has submitted that actual additional capital expenditure during 2009-14 period and estimated during 2014-19 tariff period is on account of balance/retention payments.

2. In response to a query of the Commission about FERV, the representative of the petitioner submitted that the FERV is already approved in investment approval as it is funded by World Bank. Further, he submitted that the Commission had allowed the tariff during 2009-14 period taking cognizance of FERV loss.



3. The Commission enquired the petitioner about the mismatch of additional capital expenditure for 2009-10 indicated in Form-6 of Asset-I and combined assets vis-à-vis additional capital expenditure certified by the Auditor vide Certificate dated 19.3.2015. The petitioner has clarified that the additional capital expenditure for Asset-I has been bifurcated from 1.4.2009 to 30.4.2009 and for the subsequent period from 1.5.2009 to 31.3.2014. For calculation purpose, ₹453.00 lakh has been considered as additional capital expenditure up to 30.4.2009 in Asset-I and it is combined thereafter with the Asset-II for tariff computation purpose.

4. The Commission directed the petitioner to submit the RCE and reply to the TV letter dated 16.1.2016 on affidavit by 5.2.2016 with copy to respondents. The Commission further directed that the above information should be filed in the time stipulated, failing which the matter would be decided on the basis of the information already available on record.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(V. Sreenivas)
Dy. Chief (Law)

